

Government of Jammu & Kashmir
Department of Food, Civil Supplies and Consumer Affairs
Civil Secretariat, Jammu/Kashmir

NOTIFICATION

Srinagar, the 13th of September, 2024

S.O. 473 In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, read with section 33, 46 and 102 of the Consumer Protection Act, 2019, the Lieutenant Governor hereby makes the following rules, namely:

1. **Short title and Commencement.**- (1) These rules may be called the Jammu and Kashmir Consumer Disputes Redressal Commissions (Non-Gazetted) Service Recruitment Rules, 2024.

(2) These rules shall come into force from the date of their publication in the official Gazette.

2. **Definitions.**- (1) In these rules, unless the context otherwise requires:-

- a) "Administrative Department" means the Department of Food, Civil Supplies & Consumer Affairs in the Civil Secretariat holding the Administrative charge of the service;
- b) "Board" means the Jammu and Kashmir "Service Selection Board";
- c) "Cadre" means the cadre of the service;
- d) "Government" means the Government of Jammu and Kashmir;
- e) "Member of the Service" means a person appointed to a post in the service under the provisions of these rules or the rules superseded by these rules;
- f) "Post" means a permanent post carrying a definite time scale sanctioned by the competent authority;
- g) "Rules" means the Jammu and Kashmir Consumer Disputes Redressal Commissions (Non-Gazetted) Service Recruitment Rules, 2024;
- h) "Schedule" means the schedule(s) annexed to these rules;
- i) "Service" means the Jammu and Kashmir Consumer Disputes Redressal Commissions (Non-Gazetted) Service Recruitment Rules, 2024;
- j) "Union Territory" means Union Territory of Jammu and Kashmir;



(2) Words and expression used in these rules but not defined, shall have the same meaning as are assigned to them in the Jammu and Kashmir, Civil Services (Classification, Control and Appeal) Rules, 1956 / Jammu and Kashmir Civil Services Regulations.

3. **Constitution of Service.**- (1) From the date of commencement of these rules there shall be constituted the Jammu and Kashmir Consumer Disputes Redressal Commissions (Non-Gazetted) Service Recruitment Rules, 2024 .

(2) The Government may, at the commencement of these rules, appoint to the service any person who at the commencement of these rules, is holding in substantive capacity any post included in the cadre of the service:

Provided that for the purposes of the initial constitution of the Service, a person holding any post included in the cadre of the Service in its sanctioned scale of pay, in substantive capacity, to which he was appointed by the competent authority under rules, either by direct recruitment or by promotion shall be deemed to have been appointed to the Service under these rules if he is fully qualified to hold the post under these rules.

Explanation:- The words 'holding' means a person holding a post included in the cadre of the Jammu and Kashmir Consumer Disputes Redressal Commissions (Non-Gazetted) Service in its sanctioned scale of pay on regular basis under orders of the competent authority and will not include the persons holding a post on ex-cadre/ deputation basis or on adhoc basis or in a stop-gap arrangement

4. **Strength and composition of the service.**- (1) The authorized permanent and temporary strength of the cadre and the nature of the posts included therein shall be determined by the Government from time to time and shall, at the initial constitution of the Service under these rules, be such as specified in the Schedule-I Annexed to these rules:

Provided that the Government may create temporary posts in the cadre of the Service for specified period or purpose as may be considered necessary from time to time.

(2) The Government shall, at the interval of every five years or at such other intervals as may be necessary, re-examine the strength and composition of the cadre of the service and make such alterations therein as it deems fit.



5. Qualifications and Method of Recruitment.- (1) No person shall be eligible for appointment or promotion to any post in any class, category or grade in the Service unless he/she possesses the qualification as laid down in Schedule-II and fulfills so the requirement of recruitment as provided in the rules and orders for the time being in force.

(2) Appointment to the service shall be made.-

- a) By direct recruitment; or
- b) By promotion; or
- c) By deputation from other departments
- d) Partly by (a), partly by (b) and partly by (c), in the ratio, and in the manner, as mentioned against each post in Schedule-II:

Provided that all the posts under direct recruitment shall be filled through the recruiting agency as defined by the Government and as per the rules/orders of the Government issued for the purpose.

Provided further, that all posts to be filled by promotion shall be filled up through Departmental Promotion Committee (DPC) of J&K Consumer Disputes Redressal Commission(s).

6. Probation.- (1) Probation of the Members of the Service shall be governed by the Jammu and Kashmir Civil Services Classification Control and Appeal Rules, 1956.

(2) The pay of person appointed to the Service through direct recruitment shall be regulated in terms of the Jammu and Kashmir Civil Services Regulations, 1956 or general rules as issued from time to time.

7. Reservation in appointment.- While making appointments either by direct recruitment or by promotion, reservation shall be provided to the eligible categories in accordance with the provisions of Jammu and Kashmir Reservation Act, 2004 and the rules and orders, as in force.

8. Training and Departmental Examinations.- Persons appointed to the Service by Competitive Examination shall be required to undergo such training from time to time during the course of probation and to pass during the period of probation or trial such departmental examination(s) as the Government may prescribe:

Provided that the Government may exempt, either wholly or partly, from such training or departmental examination(s) persons who have passed a departmental examination or undergone training declared by Government to be equivalent to a Departmental examination or training prescribed under these rules.

9. Eligibility of Government servants for direct recruitment.- A person already in the Government Service may apply through proper channel for direct recruitment to a vacant post in any particular class or category in the service if he/she possesses the educational and other qualifications prescribed for recruitment to such class or category of posts. The upper age limit of such Government servants shall be as provided in the general rules:

Provided that in case of a post which requires a higher degree of specialization and /or experience, the Government may prescribe higher upper age limit.

10. Maintenance of Seniority lists:- Seniority of the members of the service shall be regulated under the Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules 1956. The Disciplinary Authority i.e President, State Consumer Disputes Redressal Commission shall maintain an up-to-date and final seniority list of members of the Service.

11. Residuary matters:- In regard to matters not specifically covered by these rules, the members of the Service shall be governed by the rules, regulations and orders applicable to the Civil Service of Union Territory of Jammu and Kashmir in general.

12. Interpretation:- If any question arises relating to the interpretation of these rules, the decision of the Administrative Department shall be final and binding.

13. Repeal and Savings.- (1) All rules corresponding to these rules and in force immediately before the commencement of these rules are hereby repealed

(2) Notwithstanding such repeal, any appointment or order made or action taken under the rules so repealed shall be deemed to have been made or taken under these rules.

By order of the Lieutenant Governor.

Sd/-
(Zubair Ahmad) JKAS
Commissioner/Secretary to Government

No. 11333 FCSCA-Legl/27/2021

Dated:13.09.2024

Copy to the:

1. All Financial Commissioners.
2. Principal Secretary to the Lieutenant Governor, J&K.
3. All Principal Secretaries to the Government.
4. All Commissioner/Secretaries to the Government.
5. Director General, J&KIMPARD.

6. Divisional Commissioner, Kashmir/Jammu.
7. Chairperson, J&K Special Tribunal.
8. President, J&K State Consumer Disputes Redressal Commission.
9. All Deputy Commissioners.
10. All Heads of Departments/Managing Directors/Secretary, Advisory Boards.
11. Director, Archives, Archaeology and Museums, J&K.
12. Director, Information, J&K.
13. Secretary, Academy of Art, Culture and Languages.
14. Registrar General, J&K High Court, Jammu.
15. Secretary, J&K PSC/SSB/BoPEE.
16. President(s), District Consumer Redressal Disputes Commissions.
17. General Manager, Government Press, Srinagar/Jammu.
18. Private Secretary to Chief Secretary.
19. Private Secretary to Principal Secretary to the Government, General Administration Department.
20. Private Secretary to Commissioner/ Secretary to the Government, Department of FCS&CA.
21. I/C Website, FCS&CA.


(Farooq Ahmad Wani)

Under Secretary to the Government

Jammu and Kashmir Consumer Disputes Redressal Commission (Non-Gazetted) Service Recruitment Rules, 2024_

Schedule-I

Class	Category	Designation of the posts	Pay Band/Scale	Posts			Cadre
				State Consumer Disputes Redressal Commission	District Consumer Disputes Redressal Commission	Total	
1.	2.	3.	4.	5.	6.	7.	8.
I	A	Reader	L-7 (44900-142400)	02	10	12	UT, J&K
	B	Section Officer	L-7 (44900-142400)	01	00	01	
	C	Sr. Stenographer	L-7 (44900-142400)	01	02	03	
II	A	Jr. Stenographer	L-6 (35600-112800)	04	10	14	
III	A	Accounts Assistant	L-5 (29200-92300)	01	10	11	
	B	Sr. Assistant	L-5 (29200-92300)	02	04	06	
IV	A	Jr. Assistant	L-4 (25500-81100)	02	20	22	
V	A	MTS	SL-1 (14800-47100)	02	08	10	
			Total	15	64	79	

Jammu and Kashmir Consumer Disputes Redressal Commission (Non-Gazetted) Service Recruitment Rules, 2024

Schedule-II

Class	Category	Designation of the post	Pay Band /Scale	Qualification for direct recruitment	Method of Recruitment
1	2	3	4	5	6
I	A	Reader	L-7 (44900-142400)	-	By deputation from Department of Law, Justice & P.A.
	B	Section Officer	L-7 (44900-142400)	-	By Deputation from General Administration Department.
	C	Sr. Stenographer	L-7 (44900-142400)	-	By promotion from class-II category –A having not less than five (05) years service in that category
II	A	Jr. Stenographer	L-6 (35600-112800)	Graduate from recognized University having minimum speed of 65 and 35 w.p.m in short hand and typing respectively.	100% by direct recruitment OR By deputation from the GAD.
III	A	Accounts Assistant	L-5 (29200-92300)	-	By deputation from Finance Department.
	B	Sr. Assistant	L-5 (29200-92300)	-	By promotion from Class-IV Category A on the basis of their inter-se-seniority having not less than three years service in that category. Provided that the person shall undergo and qualify the Secretariat Assistants examination/ training during the period of probation.
IV	A	Jr. Assistant	L-4 (25500-81100)	Graduate from any recognized University with knowledge of type writing having not less than 35 w.p.m.	i. 75% by direct recruitment. ii. 25% by promotion from Class V Category A having at least three years service as such on the recommendation of DPC, who qualify type test requiring minimum speed of 25 w.p.m. Provided that a person

					appointed by direct recruitment or by promotion shall undergo and qualify the Secretariat Assistants examination/ training during the period of probation.
V	A	MTS	SL-1 (14800-47100)	-	By deputation from Directorate(s) of FCS&CA